

HIGH COURT OF DELHI : NEW DELHI

No. 53/Filing/DHC/2015
Dated: 22.08.2015

PRACTICE DIRECTION

It is circulated for information of all concerned that in all the fresh cases the Memo of Parties shall not reflect Hon'ble the Chief Justice as respondent and in such matters Hon'ble High Court of Delhi should be impleaded as a Respondent through Registrar General only.

Sd/-
Registrar General

Copy forwarded for information and appropriate action to:-

1. The Secretary, Bar Council of India, New Delhi,
2. The Secretary, Bar Council of Delhi, New Delhi,
3. The Secretary, Supreme Court of India Bar Association, New Delhi
4. The Secretary, Delhi High Court Bar Association,
5. The Secretary, Delhi Bar Association, Tis Hazari Courts
6. The Secretary, Bar Association, New Delhi Court, Patiala House Court
7. The Secretary, Bar Association Karkardooma Bar Association,
8. The Secretary, Bar Association Rohini Bar Association,
9. The Secretary, Bar Association Dwarka Bar Association,
10. The Secretary, Bar Association Saket Court Bar Association and
11. Registrar-Cum-Secretary to Hon'ble the Chief Justice/ All Registrars, Delhi High Court
12. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts, Delhi High Court.
13. AR-cum-PA to Registrar General, Delhi High Court,
14. The Assistant Registrar (Technical) with the request to arrange to display the same on the website of this Court.
15. All Administrative Officer (Judicial)/Court Masters/Branch in-Charge/Librarian, Delhi High Court.
16. Copy to be displayed on the Notice Board.
17. Guard File.

Sd/-
Deputy Registrar (Filing)
for Registrar General